

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1056 of 2019

&

I.A. No. 4033 & 4303 of 2019

IN THE MATTER OF:

Rajesh Goyal

...Appellant

Versus

Babita Gupta & Ors.

...Respondents

Present:

For Appellant :

**Mr. Sunil Kumar, Senior advocate with
Mr. Chandra Shekhar Yadav, Ms. Gitanshi Arora, Mr.
Vivek Kohli, Mr. Sandeep Bhraria, Mr. Aman Anand,
Mr. Parth Kaushik and Ms. Malvika Jain, Advocates**

For Respondents:

**Mr. Sumesh Dhawan Ms. Apoorva, Mr. Abhinav
Agnihotri, Mr. Vedant Singh, Advocates for
Indiabulls
Mr. Rishabh Jain, Advocate for 'Interim Resolution
Professional'
Mr. Praful Jindal, Advocate for Applicants
Mr. Rajesh Gupta and Mr. Anubhav Mehrotra,
Advocates**

ORDER

04.02.2020 Mr. Rajesh Goyal (Promoter) is directed to hand over all the records and assets of the 'Corporate Debtor' to the 'Interim Resolution Professional' immediately, failing which this Appellate Tribunal may initiate contempt proceedings against him and also order to take steps for punishment or penal action under Chapter VII of the 'I&B Code'.

Post the case 'for orders' on **5th February, 2020** on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/RR/